

S. N. Name of Block
Headquarters

(West Bengal Circle)

92. Bedrabad
93. Balurghat.
94. Bagada.
95. Chhatinasole
96. Chandipur.
97. Chapore
98. Gidni.
99. Majilishpur.
100. Rohini.

Installation of P.C.Os. in Himachal Pradesh

1376. PROF. NARAIN CHAND PARASHAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the names of the places in Himachal Pradesh for which category station certificates have been submitted to the P&T Authority for the installation of P.C.O. during the last three years including the current financial year (to date);

(b) the names of such places among them for which P.C.Os. (i) have since been sanctioned, (ii) are under consideration for sanction; and

(c) the likely date of installation in each case for sanctioned P.C.Os. and the date of sanction for those which are under consideration?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) The names of such places are given below:-

1. Thil.
2. Chamukha.
3. Karour.
4. Piplu.
5. Jungle Beri.
6. Karoha.

(b) (i) The P.C.Os. have since been sanctioned for the following places.

1. Karour
2. Chamukha (Local)
3. Jungle Beri.
4. Piplu (Local)
5. Karoha (Local).

(ii) Does not arise since the PCOs have been sanctioned.

(c) The P.C.O. at Jungle Beri is functioning already. The other P.C.Os. are likely to be installed in the current financial year on receipt of the requisite stores.

The case of Thil could not be approved as it does not fulfil the condition of minimum revenue.

Britannia Industries Limited

1377. SHRI SANAT KUMAR MANDAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 1861 on 20th July, 1982 regarding Britannia Industries Limited and state:

(a) whether the enquiry instituted against Britannia Industries Limited into the allegations of restrictive trade practices has since been completed;

(b) if so, its outcome; and

(c) the action taken or proposed to be taken against this company?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): (a) The enquiries in question have not yet been completed by the Commission.

(b) and (c). Does not arise.